

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2520
ANSWERED ON:22.07.2009
MALPRACTICES IN PHARMACY COURSES
Botcha Lakshmi Smt. Jhansi

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Pharmacy Council of India has received complaints that some universities are offering M. Pharmacy without conducting B. Pharmacy courses;
- (b) if so, the details thereof and the names of such universities who have violated the Pharmacy Council of India (PCI) norms;
- (c) whether the students passed out of such universities are being appointed as faculty in the Pharmacy Colleges; and
- (d) if so, the action taken by the Government against such universities?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) to (d) No specific complaint against any university has been received, however, the Pharmacy Council of India has resolved that only graduates and postgraduates in pharmacy from institutions approved under Section 12 of the Pharmacy Act, 1948 may be appointed as faculty in institutions approved under Section 12 of the Pharmacy Act, 1948 to avoid dilution of educational standard.

The Pharmacy Council of India has issued press releases in newspapers awaking institutions, general public and pharmacy graduates while pursuing M. Pharma programme and circulars have been uploaded on the website of the Pharmacy Council of India.